

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN-STARRED QUESTION NO. 4534**  
TO BE ANSWERED ON 20.03.2020

**SCHEMES IMPLEMENTED THROUGH NGOs**

4534. SHRI ARVIND GANPAT SAWANT:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) the schemes being implemented by NGOs for empowerment of Women and Child Development in the State of Maharashtra;
- (b) whether the Government has any mechanism in place to monitor the said schemes being implemented by these NGOs in Maharashtra, if so, the details thereof;
- (c) the number of beneficiaries of these schemes under various schemes during the last two years and the current year, State/UT-wise; and
- (d) whether the said schemes have been proven effective in improving the living standard of beneficiaries and if so, the success achieved and the manner in which it was assessed?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a): The Government is inter alia implementing the following Centrally Sponsored Schemes under Ministry of Women and Child Development for empowerment of women and children, through NGOs, across the country including Maharashtra:

(i) The **Swadhar Greh Scheme** which targets women living in difficult circumstances without social and economic support like deserted women and women survivors of natural disaster who have been rendered homeless, trafficked women/girls, women victims of terrorist violence, mentally challenged women/girls who are without support and women with HIV/AIDS deserted by family. These women are in need of institutional support for rehabilitation so that they could lead their life with dignity. The Scheme envisages providing shelter, food, clothing and health services as well as economic and social security for them along with facilitating their emotional and economic rehabilitation into the society.

(ii) **Ujjawala Scheme** for combating trafficking of women and children for commercial sexual exploitation, with five specific components – Prevention, Rescue, Rehabilitation, Re-Integration and Repatriation of victims of trafficking. The scheme has been conceived primarily for the purpose of preventing trafficking on the one hand and rescue and rehabilitation of victims on the other. The scheme provides for rehabilitation of victims by providing food, shelter, counseling, medical care, legal aid and vocational training as well as their reintegration into society.

(iii) **Working Women's Hostel Scheme (WWH)** is implemented through Govt. bodies as well as NGOs to promote availability of safe and conveniently located accommodation for working women, with day care facility for their children, wherever possible, in urban, semi urban, and even rural areas where employment opportunity for women exist. The scheme is assisting projects for construction of new hostel buildings, expansion of existing hostel buildings and also for running hostel buildings in rented premises. The scheme is implemented across the country including Maharashtra.

(iv) **The scheme of Family Counselling Centre (FCC)** is implemented by Central Social Welfare Board (CSWB) across the country including Maharashtra. FCCs are providing professional counseling, referral and rehabilitative services to women who are victims of atrocities, marital discord, dowry problems, family maladjustment, alcoholism, social ostracism as well as in cases of crisis intervention and trauma counseling. The centers are functioning in close collaboration with local government, police, family courts, legal aids cells and allied agencies. Backward & Forward linkages of these Centres are with Women Helpline (WHL), One Stop Centre (OSC) etc.

(b) : For effective implementation of these schemes, the Ministry of WCD has issued detailed guidelines for monitoring mechanism. The schemes have inbuilt monitoring mechanism. Swadhar Greh scheme is monitored at three levels i.e. District level, State level and Central level and monitoring of Ujjawala scheme is at Panchayat/Block/ District level, State level and Central level. As per the Scheme Guidelines, regular monitoring of the functioning of the hostels under this scheme is the responsibility of the District Administration. Half-Yearly report on the implementation of the scheme as prescribed in the scheme should be sent to the Ministry of Women & Child Development, New Delhi by the District Administration, with a copy to the State Government .

Under FCC of ICT (Information-Communication-Technology) monitoring is done through Web/App based Daily Reporting System (Portal). The Portal was developed for indentifying and establishing data collection. All Implementing Agencies running the Centres and their Counsellor have been registered in the Portal and details of cases and other documents such as Half Yearly Progress Report (HYPR), Audited Accounts etc. are uploaded. Inspection Reports are also being uploaded in the Portal. Regular monitoring, guidance, support is provided through Govt. Officials in the field. Each Centre is visited at least twice in a year or more, if required. A sub-committee constituted with social workers, representative of local administration, police, state-free legal aid cells, other Voluntary Organizations etc. is reviewing each centre at least once in three months. Half Yearly Progress Reports, Utilization Certificates and Audited Accounts in the form of Receipt & Payments, Income & Expenditure and Balance Sheet are submitted by Voluntary Organizations.

(c) & (d) : The Schemes have proven effective in improving the living standard of beneficiaries by providing shelter, food, clothing and health services as well as economic and social security for them along with facilitating their emotional and economic rehabilitation into the society under Swadhar scheme; by providing rehabilitation of victims by providing food, shelter, counseling, medical care, legal aid and vocational training as well as their reintegration into society under Ujjawala scheme; and by providing safe and conveniently located accommodation to the working women under WWH scheme.

The scheme of FCC of CSWB is helpful in dealing with wide range of problems faced by women and families through its counseling, referral and rehabilitative services. The FCCs also create awareness and mobilize public opinion on social issues affecting the status of women like female foeticide, domestic violence, sexual abuse, dowry etc. Apart from that women and their families are being sensitized about the laws related to crime against women and children. The outcome of scheme is assessed through Web based portal, Half Yearly Progress Reports submitted by the VOs and inputs given by Officers of CSWB and State Government. Assessment of success achieved is made on the bases of no. of cases being dealt by centres, cases settled and no. of women rehabilitated in the family or mainstream.

The number of beneficiaries of Swadhar Greh, Ujjawala, Working Women Hostel Schemes and **scheme of Family Counselling Centre (FCC)** during the last two years and the current year, State/UT-wise is at **Annexure I, II, III and Annexure IV** respectively.

**Annexure I**

Annexure referred to in reply of part (c) of Lok Sabha Un-starred Question No.4534 for 20.03.2020 regarding Schemes Implemented Through NGOs.

The number of beneficiaries under **Swadhar Greh** scheme during the last two years and the current year, State/UT-wise is as under:-.

S.No.	State Name	2017-18	2018-19	2019-20
1	Andhra Pradesh	780	780	901
2	Arunachal Pradesh	30	30	16
3	Assam	720	510	510
4	Bihar	480	0	
5	Punjab	60	60	30
6	Chandigarh	30	30	17
7	Chhattisgarh	120	90	84
8	Delhi	60	60	33
9	Goa	30	0	
10	Gujarat	210	120	120
11	Haryana	30	30	-
12	Jammu & Kashmir	120	90	160
13	Jharkhand	90	90	14
14	Karnataka	1830	1380	1383
15	Kerala	240	210	473
16	Madhya Pradesh	180	240	240
17	Maharashtra	2280	1500	1500
18	Manipur	690	690	664
19	Mizoram	60	330	112
20	Meghalaya	60	60	60
21	Nagaland	30	60	60
22	Odisha	2160	2340	2340
23	Puducherry	30	30	30
24	Rajasthan	420	180	180
25	Sikkim	30	30	22
26	Tamil Nadu	1200	1050	1050
27	Telangana	720	570	831
28	Tripura	120	120	120
29	Uttar Pradesh	2741	390	390
30	Uttrakhand	270	120	120
31	West Bengal	1440	1440	1440
32	Union Territory of Andaman and Nicobar Islands	30	8	8
33	Himachal Pradesh	0	0	0

**Annexure II**

Annexure referred to in reply of part (c) of Lok Sabha Un-starred Question No.4534 for 20.03.2020 regarding Schemes Implemented Through NGOs.

The number of beneficiaries under **Ujjawala scheme** during the last two years and the current year, State/UT-wise is as under:-

Sl. No.	Name of the State	2017-18	2018-19	2019-20
1	Andhra Pradesh	375	105	200
2	Assam	850	607	607
3	Bihar	75	0	0
4	Chhattisgarh	75	75	75
6	Haryana	-	-	-
7	Karnataka	750	337	337
8	Kerala	100	100	100
9	Maharashtra	925	1150	1150
10	Manipur	400	950	950
11	Madhya Pradesh	25	0	0
12	Mizoram	25	25	28
13	Nagaland	25	25	25
14	Rajasthan	250	250	250
15	Sikkim	25	11	
16	Orissa	700	600	338
17	Tamil Nadu	200	98	98
18	Uttar Pradesh	275	100	13
19	Uttarakhand	175	100	100
20	West Bengal	100	100	100
21	Gujarat	175	325	325
22	Telangana	250	250	250
23	Jharkhand	-	-	100

**Annexure III**

Annexure referred to in reply of part (c) of Lok Sabha Un-starred Question No.4534 for 20.03.2020 regarding Schemes Implemented Through NGOs.

The State/UTs wise details of sanctioned hostels & beneficiaries covered under **Working Women's Hostel**

**As on 17.03.2020**

S.No.	States/UTs	Total no. of hostel	Total No. of Working Women
1	Andhra Pradesh	41	3255
2	Arunachal Pradesh	14	906
3	Assam	17	829
4	Bihar	6	266
5	Chhattisgarh	10	486
6	Goa	2	120
7	Gujarat	27	1309
8	Haryana	20	1561
9	Himachal Pradesh	16	561
10	Jammu & Kashmir	5	360
11	Jharkhand	2	214
12	Karnataka	62	5253
13	Kerala	160	15508
14	Madhya Pradesh	62	3538
15	Maharashtra	138	10704
16	Meghalaya	4	214
17	Mizoram	5	249
18	Manipur	28	1872
19	Nagaland	24	1736
20	Orissa	28	1725
21	Punjab	15	1497
22	Rajasthan	39	1843
23	Sikkim	2	144
24	Tamilnadu	94	6800
25	Telangana	27	2077
26	Tripura	1	50
27	Uttrakhand	6	538
28	UP	38	3090
29	West Bengal	39	2639
30	Chandigarh	7	736
31	Delhi	20	3086
32	Pondicherry	4	221
	<b>Total</b>	<b>963</b>	<b>73387</b>

**Annexure IV**

Annexure referred to in reply of part (c) of Lok Sabha Un-starred Question No.4534 for 20.03.2020 regarding Schemes Implemented Through NGOs.

The State/UTs wise details of No. of beneficiaries under **Family Counseling Centre Programme of CSWB.**

Sl. No.	Name of State	No. of beneficiaries (2017-18)	No. of beneficiaries (2018-19)	No. of beneficiaries (2019-20) as on 16.03.2020
1	Andhra Pradesh	8257	11067	1483
2	A & N Island	702	238	129
3	Bihar	12163	0	0
4	Chandigarh	1134	1094	1010
5	Chhattisgarh	1744	1010	6068
6	Delhi	11366	10571	2571
7	Goa	1998	903	477
8	Gujarat	25315	13352	49964
9	Haryana	6407	5169	1013
10	Himachal Pradesh	8551	8617	4273
11	Jammu & Kashmir	15565	6935	15950
12	Jharkhand	15177	13244	9601
13	Karnataka	47392	42184	50912
14	Kerala	59515	30789	31283
15	Lakshadweep	0	0	0
16	Madhya Pradesh	19118	16388	19354
17	Maharashtra	29365	33388	33995
18	Odisha	8030	2925	6119
19	Puducherry	8395	25615	12975
20	Punjab	1608	1053	1742
21	Rajasthan	10935	6296	4431
22	Tamil Nadu	61544	67502	92873
23	Telangana	5972	2413	3600
24	Uttar Pradesh	17203	76818	33962
25	Uttarakhand	2669	2560	266
26	West Bengal	23088	32922	19425
	<b>Total</b>	<b>403213</b>	<b>413053</b>	<b>403476</b>
	North East			
27	Arunachal Pradesh	936	254	1217
28	Assam	7338	8187	2986
29	Manipur	2184	1219	858
30	Meghalaya	476	355	965
31	Mizoram	2208	1785	677
32	Nagaland	1870	152	262
33	Sikkim	151	93	218
34	Tripura	8564	2880	1546
	<b>Total</b>	<b>23727</b>	<b>14925</b>	<b>8729</b>
	<b>Grand Total</b>	<b>426940</b>	<b>427978</b>	<b>412205</b>